

[28 July, 2006]

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(d) whether Government have laid the parameters about it?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD): (a) to (d) The Special Economic Zones Act, 2005 provides for establishment of Special Economic Zones (SEZs) for export of products/services. Such SEZs can be multi-product/service or sector-specific and can thus include agro and rural industry products. Agro and rural industry units in SEZs are eligible for the same incentives and facilities as available to other product-specific or multi-product/service SEZs.

**Monitoring cell for assistance to States under PMRY**

433. SHRI C. RAMACHANDRAIAH: Will the Minister of AGRO AND RURAL INDUSTRIES be pleased to state:

(a) the amount released by Government to various States under Pradhan Mantri Rozgar Yojana during each of the last two years, till date, State-wise;

(b) the details of amount spent under the scheme in the States during that period, State-wise;

(c) whether Government have set up any monitoring cell to check the fund and for proper implementation of the scheme in all the States;

(d) if so, the details thereof;

(e) whether it is a fact that the educated unemployed youths are not being benefited by this scheme; and

(f) if so, the reasons therefor and the reaction of Government thereto?

THE MINISTER OF AGRO AND RURAL INDUSTRIES (SHRI MAHAVIR PRASAD): (a) and (b) The State-wise details of the amounts released for entrepreneurial development training, contingencies, etc., during the last two years, i.e., 2004-05 and 2005-06 and utilised during 2004-05 under the Prime Minister's Rozgar Yojana (PMRY) are given in the enclosed Statement (See below). Utilisation certificates for the funds for the programme year 2005-06 have not yet been received from the States/UTs as the stipulated cut-off date for completion of disbursement has ended recently. The Central funds for subsidy payable to individual

beneficiaries under the PMRY are routed through the Reserve Bank of India (RBI) which, in turn, passes them on to the implementing banks for crediting the amounts to the loan accounts of the concerned beneficiaries.

(c) and (d) The monitoring mechanism for PMRY consists of District PMRY Committees under the chairmanship of the District Collectors and State PMRY Committees under the chairmanship of the respective Chief Secretaries. These Committees review the progress of implementation of the scheme and utilization of funds at the District/ State level. In addition, the progress of the scheme is periodically reviewed by the Central Government.

(e) No, Sir. Loans have been disbursed for 2.45 lakh self-employment ventures against the target of 2.50 lakh during 2004-05. During 2005-06 the corresponding figure is 2.24 lakh (provisional) self-employment ventures against the target of 2.50 lakh. The final figures for 2005-06 are yet to be received from the RBI.

(f) Does not arise, in view of (e) above.

### ***Statement***

*State-wise details of funds allocated and utilised for entrepreneurial development, training and contingency etc., under PMRY*

(Amount Rs. lakh)

SI. No.	State/UTs Funds	2004-05		2005-06	
		Funds released	Funds utilised	Funds released	utilised*
1	2	3	4	5	6
1	Andhra Pradesh	293.34	187.81	176.72	
2	Assam	100.71	NR	77.80	
3	Arunachal Pradesh	5.39	3.54	4.54	
4	Bihar	19.87	NR	0.00	
5	Chhattisgarh	50.84	30.52	41.02	
6	Delhi	0.00	NR	0.00	
7	Goa	0.00	NR	0.00	
8	Gujarat	53.07	NR	13.38	

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1	2	3	4	5	6
9	Haryana	74.20	41.78	45.64	
10	Himachal Pradesh	5.12	14.06	15.03	
11	Jammu & Kashmir	0.00	NR	11.71	
12	Jharkhand	34.56	17.03	0.06	
13	Karnataka	173.19	163.16	124.08	
14	Kerala	175.75	165.13	176.63	
15	Madhya Pradesh	265.38	176.45	226.32	
16	Maharashtra	173.92	84.69	128.04	
17	Manipur	4.55	8.82	1.23	
18	Meghalaya	8.29	9.58	8.22	
19	Mizoram	3.24	NR	8.22	
20	Nagaland	17.12	13.44	22.03	
21	Orissa	147.50	111.35	135.46	
22	Punjab	81.45	20.17	55.67	
23	Rajasthan	104.30	103.41	109.97	
24	Tamil Nadu	136.75	128.27	155.27	
25	Tripura	21.24	19.20	22.70	
26	Uttar Pradesh	644.91	359.17	422.85	
27	Uttaranchal	92.76	45.45	64.16	
28	West Bengal	19.12	20.27	29.10	
29	Andaman & Nicobar	2.51	0.33	0.55	
30	Chandigarh	1.02	1.17	3.98	
31	Daman & Diu	0.03	NR	0.03	
32	Dadra & Nagar Haveli	0.20	NR	0.19	
33	Lakshadweep	0.14	NR	0.05	
34	Pondicherry	4.74	2.08	0.57	
35	Sikkim	0.25	0.20	0.89	
TOTAL		2715.43	1727.05	2082.12	

NR: Not Reported

Note: States showing higher utilisation than the releases during 2004-05 had sufficient

funds from the releases made during the previous years.

\*As the cut-off date stipulated for the completion of disbursement for the programme year 2005-06 has just ended on 30-06-2006, the figures for utilization of funds from the States/UTs are not available.